

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM NO. 127
(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India
Vs.

.... Applicant/petitioner

Era Infra Engineering Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 03.03.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	Mr. Chitranshul A. Sinha, Ms. Sonali Khanna, Mr. Anshuman Mohit Chaturvedi, Advs.
For the Respondent :	Ms. Richa, Adv. for SBI Bank & IOB Bank. Mr. K. Datta, Mr. Rahul Gupta, Ms. Udit Singh, Ms. Anjali Sharma, Advs.
For the ICICI Bank :	Mr. Abhishek Anand, Mr. Tushar Tyagi, Advs. Mr. Arijit Mazumdar, Ms. Akansha Kaushik, Mr. Devesh A., Advs. for SREI Mr. Ritin Rai, Sr. Adv. with Ms. Aditi Mittal, Mr. Aditya Narayan Mahajan, Advs. for Axis Bank in CA-2497/19 Mr. Aditya Vashisth, Adv. for CA-1983/19 Mr. Manas Shukla, Adv. Ms. Kusum Lata, Law manager for PNB Mr. Neeraj Malik, Mr. Nitin Pandey, Advs. for R-19 in CA-2184/19 Mr. Manmeet Singh, Ms. Abhilasha Khanna, Advs. for R-8(GBPL) Mr. Zoheb Hossain, Mr. Agni Sen, Advs. for Enforcement Directorate Mr. Sunil Malhotra, Mr. Vivek Kumar Karn, Mr. Uday Arora, Advs. for R-2, 4, 6 & 14 Mr. S.K Singhi, Mr. Konark Rishi Bhatnagar, Mr. Arjit Pratap Singh, Advs. for R-1(CoC Members)

ORDER

CA-2497(PB)/2019:-

List for further consideration on 25.03.2020.

All other applications are also listed on that date.

Sd/-

MEMBER (TECHNICAL)

Sd/-

MEMBER (JUDICIAL)